



NUJS Citation Standard
&
Stylesheet
Second Edition



*Formulated by the
NUJS Law Review*

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INTRODUCTION

The first edition of the West Bengal National University of Juridical Sciences, Kolkata ('NUJS') Citation Standard and Stylesheet was formulated by the NUJS Law Review in 2016. It was devised with the primary goal of lending simplicity, uniformity and consistency to the referred sources and the formatting style employed for the papers published by the Journal, as well as the internal submissions made by the student body at NUJS. Equally significant has been the Journal's goal of providing a uniform citation standard that accounts for India's vibrant legal traditions, and the varied and unique authorities relied upon within the domestic legal discourse.

The first edition of the Journal's homegrown citation standard has found widespread acceptance across the legal community. The said edition was inspired from other commonly followed standards, and customised to address and meet the specific requirements of the Indian jurisdiction. It was noted by the then Board of Editors that the usage of certain international standards for Indian sources and international sources, tended to be cumbersome in its application. To date, very few citation standards have made actual attempts to provide a uniform standard to cite sources whilst particularly addressing the needs of the Indian legal framework.

The second edition of the NUJS Citation Standard and Stylesheet intends to further these efforts in providing an exhaustive guide for academicians and scholars for referencing sources, both domestic and international. The second edition revises various past practices of referencing under the first edition and also adds thirty-seven new sources. These new sources include method for cross citation, and citing online journal articles, commercial audio recordings and podcasts, social media posts, dissertations and theses, amongst others.

Additionally, efforts have been made to include standards for referencing to various international sources such as documents pertaining to UNHRC, Secretary General, Special Rapporteurs, amongst others, as well as decisions of the International Criminal Court, the European Court of Human Rights, the African Court on Human and People's Rights, ICSID tribunals, and the Permanent Court of Arbitration, to name a few. Other international sources including decisions by foreign courts, treaties creating a new organisation or institution, directives of the European Union, and arbitral rules have also been added to this second edition.

In preparing the present second edition of the NUJS Citation Standard and Stylesheet, feedback was collected from various academicians, legal scholars, contributors, as well as the student body at NUJS. The efforts to formulate the second edition have been spearheaded by the Board of Editors and the members of the NUJS Law Review. However, we could not have arrived at this juncture without the efforts and contributions made by the past Editorial Boards over the years towards the publication of this revised edition.

We hope that the revised edition brings further simplicity, consistency and clarity, and contributes to the ease and convenience of both the readers and the authors. Additionally, we hope that it remains true to its original purpose of providing an India-centric citation standard and fills the current void in Indian legal scholarship. Lastly, we call upon other Indian journals and academicians to adopt this second edition.

Abhinav Gupta & Shailja Beria,
Board of Editors, 2023-2024,
NUJS Law Review



GENERAL POINTERS

I. QUOTATIONS

ORIGINAL QUOTATIONS

Original quotations are to be kept within double quotation marks and retained in their original form without any italicization, unless italicised in the original text. Punctuation must be placed after the closed quotation marks.

Quotations which are greater than fifty (50) words should be indented by half an inch (1.27 cms) on either side. However, such indentation is not required for quotes within speaking or explanatory footnotes.

For emphasising in quotations, underline the emphasised terms and use the phrase ‘emphasis added’ in parentheses after the quote.

- Dr. Ambedkar noted the Constituent Assembly’s resolve “to ensure that ‘rule of law as a basic tenet of constituent democracy’ must be preserved at all costs”.¹
- “The population of this species has dropped even further since 2011” (emphasis added).



QUOTATIONS WITHIN QUOTATIONS

Whenever possible, a quotation within a quotation should be attributed to its original source.

- CONSTITUENT ASSEMBLY DEBATES, Vol. VIII, 122-124 (quoting M. K. GANDHI, MY EXPERIMENTS WITH TRUTH, 224 (Fingerprint Books, 1993)).



II. PARAGRAPH & SECTION SYMBOLS

If a particular paragraph or section of an authority is referred to, it should be cited using the pilcrow (¶) and the section symbol (§) in the following manner:

- Keshavananda Bharati v. State of Kerala, AIR 1973 SC 1461, ¶2210.
- The Indian Penal Code, 1860, §56.



III. SPEAKING FOOTNOTES

Speaking footnotes provide additional information about the source itself. Quotations and speaking footnotes need to be in parentheses after the source citation. Full stop must be inserted after closing the parentheses.

- See also Rostum J. Neuwirth, *The European Union and the Ambivalence towards the Process of European Integration*, Vol. 1(5), NUJS L. REV., 43 (2008) (discussing the problems to European integration).



IV. EXPLANATORY FOOTNOTES

Explanatory footnotes provide additional information on or clarification of statements made within the text. They contain material that is related to but not appropriate for inclusion in the text itself.

Explanation of the footnote does not have to be placed in parentheses and has to be followed by citation/authority for the explanation.

- Productivity is measured by the non-quality-adjusted unit costs. For an assessment of the progress made in Australia, see Panel Report, *Republic of Korea – Restrictions on Imports of Beef – Complaint by Australia*, ¶19, L/6504 – 36S/202 (May 24, 1989, adopted on November 7, 1989).



V. SHORT CITATION FORMS

SUPRA

When an authority has been fully cited previously, the '*supra*' form may be used. The '*supra*' form generally consists of the last name of the author(s) of the work. Retain formatting of original source when using '*supra*' or cross referring. Then insert a comma followed by the phrase '*supra*'. Volume, paragraph, section or page numbers may be added to refer to the specific material.

Do not use 'at' before inserting the page/paragraph/section/volume number. '*Supra*' should not be used to refer to statutes, Constitutions and United Nations documents.

- SEERVAI, *supra* note 10, 6.
- Gupta & Anand, *supra* note 21, 5.



SHORT FORMS

For authority that would be too long to cite repeatedly with the usual '*supra*' or for which the regular shortened form would confuse the reader, a special short form may be established. After the first citation of the authority, but before any explanatory parenthetical, place the special shortened form within single quotes in parentheses. Cases too can be cited in this format.

- Proposed Amendments to the Code of Criminal Procedure: Hearings Before the Central Administrative Reforms Committee, 12th Conference, 92-93 (1977) ('Hearings').
- Hearings, *supra* note 34, 33.
- Kesavananda Bharati v. State of Kerala, AIR 1973SC 1461, ¶42 ('Kesavananda Bharati').
- Kesavananda Bharati, *supra* note 45, ¶76.



CROSS CITATION

Used to refer to a part of the paper itself. Mention the purpose for cross referencing, if required. Use '*supra/infra*' to indicate the position of the part being referred to. Mention the number of the part/sub-part referred to followed by the title of the part/sub-part in double quotation marks.

- For details on the procedure of applying for a patent to the Indian Patent Office, *see supra* Part III.A.2 on “Application to the Patent Office”.



INFRA

'*Infra*' is Latin for “underneath”, “below” or “beneath” and is shorthand symbol used to indicate that the cited authority will be referred to or discussed later in the document. Apart from facilitating cross referencing, this citation informs the user that a particular authority will be explored further in later sections of the article, and hence, improves lucidity and ease of reading. In terms of usage, it contrasts directly with '*supra*'.

- *See infra* notes 106-107.
- SEERVAI, *infra* note 10, 6.



ID.

'*Id.*', short for 'Idem' meaning 'same' in Latin, is a citation symbol used to refer to the authority cited immediately prior to the current one. '*Id.*', helps the author avoid citing the same authority again and again within a short space of words and at the same time, reduces the clutter of repeated citations, thereby making it more convenient for the reader. '*Id.*', as a citation symbol, may be used to identically refer to the immediately previous authority, or to pin-cite a different paragraph or page.

- *Id.*, ¶58.
- *See id.*, §17.



VI. INTRODUCTORY SIGNALS

E.G.

Used in cases where the cited authority states the proposition, other authorities also state the proposition, but citation to them would not be helpful or is not necessary. ‘E.g.’ may also be used in combination with other signals, preceded by a comma.

- *See, e.g.,*
- *But see, e.g.,*



SEE

Cited authority clearly supports the proposition, either implicitly or in form of dicta in a legal opinion. ‘See’ is used when the proposition is not directly stated by the cited authority but directly follows from it. There is an inferential step between the authority cited and the proposition it supports.

- *See* *Air India v. Nergesh Meerza*, (1981) 4 SCC 335.
- Lawrence Lessig used the term ‘architectural censorship’ much before Yoo to analyse the censorship of speech due to technological convergence, *see* Lawrence Lessig, *The Censorships of Television*, (March 8, 1999) (unpublished) (on file with author).



SEE ALSO

Used when the cited authority constitutes an additional source that supports the proposition. It is commonly used to cite an authority supporting a proposition which has already been cited or discussed. It indicates an authority less direct than the authority indicated by ‘See’. The use of a parenthetical explanation of the source’s relevance following a citation introduced by ‘See also’ is encouraged.

- *See also* Rostum J. Neuwirth, *The European Union and the Ambivalence towards the Process of European Integration*, Vol. 1, NUJS L. REV., 43 (2008) (discussing the problems to European integration).



SEE GENERALLY

Cited authority presents helpful background material related to the proposition. The use of a parenthetical explanation of the source material's relevance following each authority introduced by 'See generally' is encouraged.

- See generally T.V.G.N.S. Sudhakar, *International Criminal Justice: An Analysis of International Judicial Institutions*, Vol. 1, NUJS L. REV., 1 (2009) (arguing that international criminal judicial institutions are desirable mediums for the enforcement of international criminal law).



VII. SIGNALS WHICH SUGGEST COMPARISON

If different authorities are to be compared within the footnote itself, then one may use the following signals:

C.F.

'C.f.' means compare. Cited authority cites a proposition different from the main proposition but sufficiently analogous to lend support. The citation's relevance will usually be clear only if it is explained to the reader. Therefore, parenthetical explanations, however brief, are strongly recommended. Comparison of the authorities cited will offer support for or will illustrate the proposition.



COMPARE

The 'compare' signal is used when there must be a comparison of authorities cited, i.e., where there must be a comparison within the footnote. The comparison of the authorities will provide support to illustrate the proposition. When using 'compare' it must be accompanied with 'with', which will help comparing the two sources. If there are more than two sources they may be separated with commas where necessary followed by an 'and'.

Not to be confused with 'c.f.', which is only to be used for a single source to contrast a proposition in the body of the paper.

- Compare *Kesavananda Bharati v. State of Kerala*, AIR 1973SC 1461 (creating the basic structure doctrine), and *Indira Gandhi v. Rajnarain*, (1975) Supp. (1) SCC 1 (applying the doctrine in context of election law), with *I.C. Golaknath v. State of Punjab*, AIR 1967 SC 1643 (relating the issue of amendment to the ouster of jurisdiction of the High Courts under Article 226 of the Constitution).



VIII. SIGNALS WHICH INDICATE CONTRADICTION

BUT SEE

Cited authority clearly supports a proposition contrary to the main proposition. ‘*But see*’ is used in opposition, whereas ‘*see*’ is used for support.



DOMESTIC MATERIALS

I. THE CONSTITUTION

THE CONSTITUTION OF INDIA

Mention 'The Constitution of India, 1950'. Then mention the year of enactment followed by the Article relied upon. For specifying an Article, use the abbreviation 'Art.'. When referring to multiple Articles, use 'Arts.'. In the main text of the paper, the complete word 'Article' is to be used when referring to the Constitution.

For citing consecutive Articles, use the en dash (-). In case referring to non-consecutive but more than one Article, separate by a comma.

- The Constitution of India, 1950, Art. 19(1)(a).
- The Constitution of India, 1950, Arts. 14-16.
- The Constitution of India, 1950, Arts. 14, 19(2), 21.



PREAMBLE

Mention 'The Constitution of India, 1950'. Insert the word 'Preamble' when referring to any part of the preamble to the Constitution. The specific lines being referred to may be quoted within parentheses.

- The Constitution of India, 1950, Preamble (justice, social, economic and political).



SCHEDULES TO THE CONSTITUTION

Mention 'The Constitution of India, 1950'. Mention the number of the Schedule, Part and Item. For specifying Schedules, use the abbreviation 'Sch.'. The Schedule may be quoted within parentheses.

- The Constitution of India, 1950, Sch. V, Part B, Item 5(4) ("All regulations made under this paragraph shall be submitted forthwith to the President and, until assented to by him, shall have no effect").



LEGISLATIVE ENTRIES

Mention 'The Constitution of India, 1950'. Mention the number of the Schedule, Part, and Item. Whether the entry is in the Union, State or Concurrent Lists must be mentioned before the Item number, in italics. The legislative entry may be quoted within parentheses.

- The Constitution of India, 1950, Sch. VII, List I, *Union List*, Item 22 (Railways).



AMENDING ACTS TO THE CONSTITUTION

Mention 'The Constitution', and write the number, in words, of the Amending Act within parentheses. Where applicable, cite the Section number. These are to be cited in a manner similar to municipal statutes. When citing, for example, the statement of objects and reasons, cite the paragraph number being referred to as well.

- The Constitution (Forty Second Amendment) Act, 1976, §12.
- The Constitution (Forty Second Amendment) Act, 1976, Statement of Objects and Reasons, ¶2.



AMENDING PROVISIONS OF THE CONSTITUTION

Mention 'The Constitution of India, 1950'. Mention the Article number being referred to. Specify the Amending Act that introduced the provision, succeeding the words 'inserted vide' in italics. Within parentheses, mention the date on which the provision came into effect.

- The Constitution of India, 1950, Art. 21A, *inserted vide* The Constitution (Eighty Sixth Amendment) Act, 2002 (w.e.f. April 1, 2010).



INSERTION OF SCHEDULES TO THE CONSTITUTION

Mention 'The Constitution of India, 1950'. Mention the Schedule number. Insert the Amending Act that introduced the provision, succeeding the words 'inserted vide' in italics. Thereafter, mention the date on which the Schedule came into effect within parentheses.

- The Constitution of India, 1950, Sch. IX, *inserted vide* The Constitution (First Amendment) Act, 1951 (w.e.f. June 18, 1951).



AMENDMENT TO THE SCHEDULE

Mention 'The Constitution of India, 1950'. Mention the number of the Schedule, Part, and Item. Whether the entry is in the Union, State or Concurrent Lists must be mentioned before the Item number, in italics. This is to be followed by the Constitutional Amendment, succeeding the words 'amended vide' in italics. Mention the date on which the Amendment came into effect, within parentheses.

- The Constitution of India, 1950, Sch. VII, List I, *Union List*, Item 92, *amended vide* The Constitution (Sixth Amendment) Act, 1956 (w.e.f. September 9, 1956).



PENDING CONSTITUTIONAL AMENDMENTS

Mention 'The Constitution'. Specify the name of the Bill, followed by the number and the year on which the Bill was tabled. Refer to the specific clause by using the abbreviation 'Cl.' followed by the clause number.

- The Constitution (One Hundred and Nineteenth Amendment) Bill, Bill No. XV of 2013, 2014, Cl. 3(a).



II. STATUTES AND RULES

STATUTES

Mention the name of the Statute and the year it was passed. Ensure that the name of the Statute is preceded by the article 'The'. Use the Section symbol (§) followed by the Section number without a space. A space is to be used for Order and Rule numbers, utilising the abbreviations 'Or.' and 'R.', respectively. Parts, Chapter, Proviso, Explanation of the Statute should be cited as they are. For Chapter use the abbreviation 'Ch.' and for Explanation use the abbreviation 'Exp.'.

Multiple provisions must be cited by using the Section symbol (§) twice. For citing consecutive provisions, use the en dash (-). Use comma to separate the provisions when not referring to consecutive but more than one provisions.

- The Consumer Protection Act, 1986, §5.
- The Consumer Protection Act, 1986, §§12-15.
- The Consumer Protection Act, 1986, §§12, 15.
- The Code of Civil Procedure, 1908, Or. 7, R. 11.
- The Consumer Protection Act, 1986, Proviso to §5.
- The Consumer Protection Act, 1986, Exp. to §5.
- The Consumer Protection Act, 1986, Part IV.
- The Consumer Protection Act, 1986, Ch. II.



ILLUSTRATIONS IN A STATUTE

Mention the name of the Statute and the year in which the statute was passed. Then after the words 'Illustration to' in italics, mention the section whose illustration is being referred to.

- The Indian Evidence Act, 1872, *Illustration to* §43.



SCHEDULES OF A STATUTE

Mention the name of the Statute, followed by the year in which it was passed. Then mention 'Sch.' and write the Schedule number in Roman numerals. Insert the Item or Article number, if any.

- The Limitation Act, 1963, Sch. I.
- The Companies Act, 1956, Sch. II, Item 3.



ORDINANCES

Mention the name of the Ordinance and the year it was passed. Use the Section symbol (§) followed by the Section number without a space. Within parentheses, mention the date of promulgation.

- The National Food Security Ordinance, 2013, §3 (July 5, 2013).



MODEL FORMS ANNEXED TO THE STATUTE

Mention the name of the Statute and the year of enactment, followed by the Schedule or Annexure number. For Schedule use the abbreviation 'Sch.', and for Annexure use the abbreviation 'Annex.'. Then mention the Form number.

- The Code of Criminal Procedure, 1973, Sch. I, Form 1.



AMENDING STATUTES

Mention the name of the Statute (Amendment) Act and the year of enactment. Refer to the specific clause with the indicator 'Cl.' followed by the clause number. A space should be inserted between 'Cl.' and the clause number.

- The Consumer Protection (Amendment) Act, 2002, Cl. 3.



AMENDED PROVISIONS

Mention the name of the Statute and the year of enactment. Then mention the newly inserted or amended Section number, followed by the term ‘inserted vide’ or ‘substituted vide’ in italics. Mention the relevant Amending Act and finally, within parentheses, mention the date on which the provision came into effect.

- The Consumer Protection Act, 1986, §29(3), *inserted vide* The Consumer Protection (Amendment) Act, 2002 (w.e.f. March 15, 2003).
- The Prevention of Money Laundering Act, 2002, §5(1), *substituted vide* The Prevention of Money Laundering (Amendment) Act, 2009 (w.e.f. June 1, 2009).



STATEMENT OF OBJECT & REASONS IN A STATUTE

Mention ‘Statement of Object & Reasons of’ in italics followed by the name of the Statute and the year of enactment. To cite any specific part of the Statement of Object and Reasons, also quote the relevant part within parentheses.

- *Statement of Object & Reasons of* The Consumer Protection Act, 1986.
- *Statement of Object & Reasons of* The Consumer Protection Act, 1986 (“An Act to provide for better protection of the interests of the consumers...”).



RULES

Mention the name of the Rules, along with the year of enactment. This must be followed by the rule number using the abbreviation ‘R.’.

- The Income Tax Rules, 1962, R. 5.



SCHEDULE OR ANNEXURE TO RULES

Mention the name of the Rules along with the date of enactment, followed by the Schedule or Annexure number. For Schedule use the abbreviation 'Sch.', and for Annexure use the abbreviation 'Annex.' Then add the specific entry, if applicable.

- The Industrial Dispute (Central) Rules, 1957, Sch. I.



MODEL FORMS ANNEXED TO RULES

Mention the name of the Rules and the year of enactment, followed by the Schedule or Annexure number. For Schedule use the abbreviation 'Sch.', and for Annexure use the abbreviation 'Annex.'. Lastly, mention the Form details.

- The Industrial Dispute (Central) Rules, 1957, Sch. I, Form A.



REGULATIONS

Mention the name of the Regulation and the year of enactment. Then mention the Regulation number following the indicator 'Reg.'.

- The SEBI (Mutual Funds) Regulations, 1996, Reg. 3.
- The Foreign Exchange Management (Permissible capital account transactions) Regulations, 2000, Reg. 4.



SCHEDULE OR ANNEXURE TO REGULATIONS

Mention the name of the Regulation and the year of enactment, followed by the Schedule or Annexure number. For Schedule use the abbreviation 'Sch.', and for Annexure use the abbreviation 'Annex.'.

- The SEBI (Issue of Capital & Disclosure Requirements) Regulation, 2009, Sch. I.



BYE LAWS

Mention the name of the bye laws of the body or organisation or cooperative society. Mention the term 'Bye Law' followed by the Bye Law number.

- The Bye Laws of The Bombay Stock Exchange, Bye Law 1(a).



BILLS

Mention the name of the Bill followed by the Bill number. Then mention the Clause number following the indicator 'Cl.'. A space should be inserted between 'Cl.' and the clause number.

- The Public Procurement Bill, 2012, 58 of 2012, Cl. 10.



MINISTRY NOTIFICATIONS

Mention the name of Notifying Ministry, followed by a description of the Notification. Then mention the Notification number, and finally, the date of notification in parentheses.

- Ministry of Corporate Affairs, Delegation of Powers of Central Government to Regional Director, S.O.1539 (E) (Notified on July 10, 2012).



CIRCULARS

Mention the name of the relevant authority. Then mention the Circular number and the date of issuance in parentheses. The name of the circular may be mentioned in italics before the circular number.

- Ministry of Corporate Affairs, General Circular No. 01/2014 (Issued on January 15, 2014).
- Ministry of Corporate Affairs, *Clarification on Spending of CSR Funds for "Har Ghar Tiranga" Campaign*, General Circular No. 08/2022 (Issued on July 26, 2022).



MASTER CIRCULARS

Mention the name of relevant authority. Mention 'Master Circular', followed by a title of the Master Circular in italics. Then mention the Circular number and date of issuance in parentheses.

- Reserve Bank of India, Master Circular, *Lending to Priority Sector*, RBI/2013-14/97 (Issued on July 1, 2013).



PRESS RELEASES

Mention the name of relevant authority. Then mention the Press Release number and the date of publication in parentheses.

- Ministry of Corporate Affairs, Press Release No. 01/2018 (Issued on July 13, 2018).



NOTICES

Mention the name of relevant authority. Then mention the title of the Notice in italics followed by the date of publication in parentheses.

- Ministry of Corporate Affairs, *Advertisement of Notice to Creditors to Prove Their Claims* (Issued on August 3, 2023).



GUIDELINES

Mention the name of the guideline. Mention the date on which the guideline was issued in parentheses. Then mention the clause number following the indicator 'Cl.'. A space should be inserted between 'Cl.' and the clause number.

- The SEBI (DIP) Guidelines (August 20, 2009), Cl. 4.3.1.



SCHEMES

Mention the name of relevant authority. Then mention the title of the Scheme in italics followed by the date of publication. Insert the paragraph being relied up with the usage of the pilcrow symbol (¶).

- Reserve Bank of India, *The Depositor Education and Awareness Fund Scheme*, May 27, 2014, ¶16.



EXECUTIVE ORDERS

Mention the name of the relevant ministry or authority, followed by the title of the Order. Then mention the number of the order, if available. Mention the date on which the order was issued in parentheses.

- Ministry of Corporate Affairs, CAB Order, F.No.52/26/CAB-2010 (June 30, 2011).



GOVERNMENT POLICIES

Mention the name of the policy, followed by the year in which the policy adopted. Mention the paragraph under the policy being relied upon.

- The National Telecom Policy, 2012, Preamble, ¶12.



PATENT & TRADEMARK MANUALS

Mention the name of the issuing department or authority, followed by the title of the manual in italics. Then insert the page number. Then mention the date on which the manual was last modified in parentheses.

- Officer of Comptroller General of Design & Trademarks, *Manual of Patent Office Practice & Procedure*, 14 (March 22, 2011).

- Officer of Comptroller General of Design & Trademarks, *Draft Manual for Trademark Practice & Procedure*, 22 (January 23, 2009).



GAZETTE NOTIFICATIONS

Mention the Union or the relevant State government issuing the notification. Government should be written using the abbreviation 'Govt.'. Then mention the name of the notifying Ministry or the relevant department. Insert the notification number. Then mention the date on which the notification was issued in parentheses.

- Govt. of India, Ministry of Railways, F.No.-2012/TC (CR)/605/4 (January 27, 2014).
- Govt. of National Capital Territory of Delhi, Dept. of Excise, No.F.10 (5)/FIN (Rev-1)/2013-14/ (December 24, 2013).



III. CASES, ORDERS & COURT DOCUMENTS

REPORTED DECISIONS

Mention the case name that appears at the beginning of the opinion in the cited reporter, by using 'v.' to separate the petitioner/plaintiff/appellant/prosecution from the respondent/defendant. Then mention the official citation followed by name of the judge in the parentheses, if necessary. Paragraph number, wherever available, instead of page number, must be used to pin cite a proposition. For citing multiple paragraphs, use the pilcrow symbol (¶) twice.

Preferred reporters are SCC and SCC OnLine. Short citation can be generated for cases if required, and used subsequently in conjunction with '*supra*'.

- Keshavananda Bharati v. State of Kerala, (1973) 4 SCC 225, ¶40 (per A. N. Ray J.).
- Keshavananda Bharati v. State of Kerala, (1973) 4 SCC 225, ¶¶40, 45, 51 (per A. N. Ray J.).
- Navtej Johar v. Union of India, (2018) 10 SCC 1 ('Navtej Johar').
- Navtej Johar, *supra* note 23.



UNREPORTED DECISIONS

Mention the case name that appears at the beginning of the opinion in the cited reporter, by using 'v.' to separate the petitioner/plaintiff/appellant/prosecution from the respondent/defendant. Mention the case number. Then mention the name of the court in parentheses followed by inserting 'Unreported' in parentheses.

- George v. Rohit, Cri. App. 4 of 2010 (Bombay High Court) (Unreported).



PENDING DECISIONS

Mention the case name by using ‘v.’ to separate the petitioner/plaintiff from respondent/defendant. Mention the case number. Then mention the name of the court in parentheses followed by the word ‘Pending’ in parentheses.

- Tirthankar v. Das, S.L.P. No. 5 of 2006 (Supreme Court) (Pending).



RULINGS OF TRIBUNALS

Mention the case name that appears at the beginning of the opinion in the cited reporter by using ‘v.’ to separate the petitioner/plaintiff/appellant from the respondent/defendant. Mention the date of the ruling. Insert the relevant case number or official citation. Then mention the name of the tribunal and then the bench and city details in parentheses. Insert the paragraph number being relied upon.

- Ramesh Chaudhary v. Anju Agarwal, May 26, 2023, IA No. 195/2023, National Company Law Tribunal (Allahabad Bench, Prayagraj) ¶24.
- Baboolal Jajoo v. Chief Secretary of Rajasthan, September 7, 2021, Execution Application No. 03/2020, National Green Tribunal (Central Zonal Bench, Bhopal) ¶15.



ORDERS OF REGULATORY BODIES

Mention the case name by using ‘v.’ to separate the petitioner/plaintiff from respondent/defendant. Mention the case number. Mention the name of the regulator. Then mention the page or paragraph number being relied upon.

- Surinder Singh v. BCCI, Case No.61/2010, Competition Commission of India, ¶4.



CLARIFICATORY ORDERS

Mention the name of the authority giving the clarificatory order. Then mention the words ‘requested by’ in italics. Mention the name of the party which sought the clarificatory order. Then mention the date of the clarificatory order in parentheses.

- Securities & Exchange Board of India *requested by* MMTC Ltd. (January 3, 2014).



COURT DOCUMENTS (PLAINT, WRITTEN STATEMENT, WRIT PETITION, AMICUS CURIAE, AFFIDAVIT)

Mention the case name. Mention the title of the document (plaint/written statement/amicus curiae/affidavit) in italics. Mention the official number of the document. Insert the relevant paragraph or page number being relied upon. Then mention the name of the court in parentheses.

- Saregama India Ltd. v. IPRS, *Plaint filed by Saregama India Ltd.*, T.S.114/2004, ¶6 (Court of Second Civil Judge (Sr-Div.) Barasat).
- Novartis AG v. Union of India, *Written Submission on behalf of the Intervenor (Shamnad Basheer)*, S.L.P. (C) No. 20549/2009, ¶32 (Supreme Court of India).



NOTICE OR REPLY TO NOTICE

Mention the description of document in italics. Mention the issuing party’s name in italics after the phrase ‘issued by’ and then mention the receiving party’s name after the word ‘to’ in italics. In parentheses, mention the date of the document.

- *Legal notice issued by ABC Co. Pvt. Ltd. to Mr. Ram Sharma* (January 1, 2014).
- *Reply to Legal Notice issued by Mr. Ram Sharma to ABC Co.* (January 30, 2014).



IV. BOOKS, PERIODICALS, SYMPOSIA & OTHER LITERARY WORKS

JOURNAL ARTICLES

Mention the name of the author, followed by the title of the article in italics. Insert the phrase 'Vol.' and then write the volume number of the Journal along with the issue number in parentheses. This is followed by name of the Journal in small caps. Each Journal may be cited as per its own prescribed abbreviated form. Other commonly used citations may also be accepted. Pin-cite the relevant page number of the article that is being referred to. Lastly, put the year of publication in parentheses.

When there are two authors, names should be separated by ampersand ('&'). For three or more authors, only the first author's name should be mentioned, followed by 'et al.'.

- Rostum J. Neuwirth, *The European Union and the Ambivalence Towards the Process of European Integration*, Vol. 1(1), NUJS L. REV., 33 (2008).
- Bela Bhatia & Sonam Sharma, *Judging the Judgment*, Vol. 40(30), E. P. W., 4 (2011).
- Sohini Banerjee et al., *The Tokenisation Framework and Its Privacy Discontents: Issues and Solutions*, Vol. 15(2), NUJS L. Rev., 273 (2022).



ONLINE JOURNAL ARTICLES

To be used for articles published only electronically. Mention the name of the author, followed by the title of the article in italics. Mention the volume and issue number, if available, by using the prefix 'Vol.'. Then mention the name of the Journal in small caps. If not available, state the name of the platform hosting the article in small caps. Mention the relevant page number, if available, followed by the year of publication in parentheses. Then mention the uniform resource locator ('URL') and the date when it was last visited in parentheses.

When there are two authors, names should be separated by ampersand ('&'). For three or more authors, only the first author's name should be mentioned, followed by 'et al.'

- Gautam Bhatia, *India: A Constitution in Search of an Identity*, SSRN (2022) available at <https://deliverypdf.ssrn.com/delivery.php?ID=44100400510303011807710909507009> (Last visited on January 22, 2024).
- Dua Saumendra & N. Saibabu, *Indian Constitution: An Analysis of the Fundamental Rights and the Directive Principles*, Vol. 1(17), JOURNAL OF APPLIED RESEARCH AND SOCIAL SCIENCE, 5 (2014) available at <https://deliverypdf.ssrn.com/delivery.php?ID=154065122118102007015003064> (Last visited on January 22, 2024).



BOOKS

Insert the name of the author. The names of co-authors must be mentioned separated by an ampersand ('&'). For three or more authors, only the first author's name should be mentioned, followed by 'et al.'

Mention the name of the book in small caps. Insert the chapter, section, or volume of the book, if required. Mention the relevant page number. Then mention the name of the editors, if required, the publishing house followed by the year when the book was published within parentheses.

- Pollock & Mulla, THE INDIAN CONTRACT & SPECIFIC RELIEF ACTS, Vol. 1, 231 (R. Yashod Vardhan & Chitra Narayan eds., Lexis Nexis, 16th edn., 2019).
- Michelle Obama, BECOMING, Vol. I, Chapter 2, 277-278 (Crown Publishing Group, 2018).
- Abhinav Chandrachud, DUE PROCESS OF LAW, 102 (Eastern Book Company, 2012).



BOOKS WITH SEVERAL EDITIONS

Insert the name of the author followed by the book in small caps. Mention the chapter, section, or volume of the book if required, followed by a comma. Mention the page number. Then mention the name of the publishing house followed by the edition of the book. Mention the year when the book was published within parentheses.

- H. M. Seervai, CONSTITUTIONAL LAW OF INDIA, Vol. 2, 460 (Universal Law Publishing, 4th edn., 2009).
- Gary B. Born, INTERNATIONAL ARBITRATION: LAW AND PRACTICE, 231 (Kluwer Law International, 3rd edn., 2021).



EDITED BOOKS

Mention the name of the author. Then mention the name of the book in small caps. Pin-cite the page number. Then mention the name of the editor, name of the publishing house, edition of the book and the year when the book was published separated by commas in parentheses.

- V. N. Shukla, CONSTITUTION OF INDIA, 131 (M. P. Singh ed., Eastern Book Company, 4th edn., 2008).



ARTICLES IN BOOKS

Mention the name of the author(s) of the Chapter/Article. The first and last names of the authors must be mentioned separated by an ampersand ('&'). For three or more authors, only the first author's name should be mentioned, followed by 'et al.'. Mention the title of the Chapter in italics. Mention 'in'. Mention the name of the book in small caps. Insert the page number being relied upon. Then mention the publisher of the book and the year when the book was published in parentheses.

- Mahendra Pal Singh, *The Federal Scheme* in THE OXFORD HANDBOOK OF THE INDIAN CONSTITUTION, 442 (Oxford University Press, 2016).



EDITED VOLUMES

Mention the name of the author of the Chapter. Mention the title of the Chapter in italics. Then insert 'in'. State the name of the book's author and the book in small caps. Insert the page number being relied upon. Then mention the name of the editor(s), publishing house, edition of the book and the year when the book was published in parentheses.

- Raju Ramachandran, *Supreme Court and Basic Structure Doctrine* in SUPREME BUT NOT INFALLIBLE: ESSAYS IN HONOUR OF THE SUPREME COURT OF INDIA, 107 (B. N. Kirpal et al. eds., Oxford University Press, 7th edn., 2000).



TRANSLATED BOOKS

Mention the name of the author followed by the book in small caps. Insert the page number being relied upon. Then mention the name of the translator preceded by '*translated by*'. Mention the publishing house, the edition of the book and the year when the book was published in parentheses.

- Georges Lefebvre, THE COMING OF THE FRENCH REVOLUTION, 400 (*translated by* R. R. Palmer, Princeton University Press, 2nd edn., 2000).



E-BOOKS

Mention the name of the author and the book in small caps. Insert the page number. Mention the publishing house, the year when the book was published in parentheses. Then mention the URL and the date when it was last visited in parentheses.

- P. Kenny Et Al., Australian Tax, 340 (Lexis Nexis, 2014), available at <https://store.lexisnexis.com.au/?pageName=relatedProduct&catId=cat1640006&prodId=paueb9780409329872> (Last visited on February 17, 2014).



SEMINAL WORKS

Mention the name of the author. Then mention the name of the book in small caps. Insert the page number. Then mention the name of the publishing house, the year of current publication, followed by the year when the book was first published in parentheses. The year should be preceded by the phrase ‘first published in’ in italics.

- Thomas Hobbes, LEVIATHAN, 56 (Simon & Schuster, 1985, *first published in 1651*).



UNPUBLISHED BOOKS

Mention the name of the author. Then mention the name of the book in small caps. Insert the page number. In parentheses, mention ‘unpublished manuscript, on file with author’.

- K. V. Reddy, CRITICAL ISSUES IN INDIAN CONSTITUTIONAL LAW, 550 (unpublished manuscript, on file with author).



PREFACE OR INTRODUCTION OF A BOOK

Mention the name of the author who has written the introduction, preface or foreword. Mention the part (foreword, introduction, preface, etc.) which has been cited in italics. Then mention the name of the book’s author followed by the name of the book in small caps. Insert the page number. Lastly, mention the publishing house and the year of publication in parentheses.

- Justice R. V. Raveendran *foreword to* Abhinav Chandrachud, DUE PROCESS OF LAW, 467 (Eastern Book Company, 2011).



WORKING PAPERS

Mention the name of the author, followed by the title of the paper in italics. Insert the page number. Mention the description, followed by the number of the working paper and the year in parentheses. If available, provide a URL and the date when it was last visited in parentheses.

- Abhay Agarwal, *Annual Report on Professional Relations*, 16–17 (NUJS Pub. Law & Legal Theory Working Paper Group, Working Paper No. 12, 2000).



RELIGIOUS TEXTS OR SCRIPTURES

Mention the name of the scripture in small caps. State the Chapter number or name of the Chapter. Mention the Verse, if any.

- THE RIG VEDA, SAMHITA, Mandal 10.
- THE QURAN, Ch. 9, Verse 5.



DICTIONARIES

Mention the title of the dictionary in small caps. Mention the page number. State the name of the publisher, the edition and year in parentheses.

- BLACK'S LAW DICTIONARY, 55 (Thomas Reuters, 12th edn., 2009).



ENCYCLOPAEDIAS

Mention the title of the encyclopaedia in small caps. Mention the volume number, and the paragraph number using the pilcrow symbol (¶). In case the paragraph number is not available, state the page number. Mention the edition and year of publication in parentheses.

- HALSBURY'S LAWS OF ENGLAND, Vol. 2, ¶20 (4th edn., 2006).
- ENCYCLOPEDIA OF LIBRARY AND INFORMATION SERVICES, Vol. 6, 4183 (3rd edn., 2010).



DISSERTATIONS AND THESES

Mention the name of the author. State the title of the dissertation/thesis in small caps. Pin-cite the relevant page number being relied upon. Mention the degree for which the dissertation/thesis was written, followed by the name of the institution, and the year of publication in parentheses.

- Gautam Bhatia, HORIZONTAL RIGHTS: AN INSTITUTIONAL APPROACH, 184 (D. Phil., Balliol College, 2021).



SYMPOSIA OR CONFERENCES

Mention the phrase ‘Symposia’. Mention the title of the symposium in italics followed by a description of where it was published. Insert the relevant page or paragraph number. State the year of publication in parentheses. Then mention the URL if available and the date when it was last visited in parentheses.

- Symposium, *Terrorism and National Security*, Vol. 2, NUJS L. REV., 19 (2009).



UNPUBLISHED MANUSCRIPTS

Mention the name of the author. State the title in italics. Mention the date in parentheses. Then mention ‘unpublished’, followed by the type of manuscript in parentheses. Finally mention ‘on file with author’ in parentheses.

- William Bush, *War Against Smuggling* (August 15, 2008) (unpublished Ph. D. dissertation, National University of Juridical Sciences, Kolkata) (on file with author).



NEWSPAPER ARTICLES

Mention the name of the author followed by the title of the article in italics. Then mention the name of the newspaper in small caps followed by the page number separated by a comma. Insert the date of publication. Lastly, mention the relevant city edition in parentheses.

- Sarat Das, *India's Biggest Dream*, TIMES OF BENGAL, 9, January 30, 2009 (Kolkata).



MAGAZINE ARTICLES

Mention the name of the author followed by the title of the article in italics. Then mention name of the periodical/magazine in small caps followed by the page number separated by a comma. Insert the date of publication. Lastly, mention the relevant city edition in parentheses.

- Sujata Singh, *Elections 2008*, THE PACIFIC FORTNIGHTLY, 43, April 8, 2002 (Kolkata).



FILMS AND MOVIES

Mention the title of the movie in small caps. Then mention the name of the producer or producing company, the country of origin, and the year of release in parentheses.

- ERIN BROCKOVICH (Warner Brothers, United States of America, 2000).



TELEVISION SERIALS

Mention the title of the show in small caps followed by the season and episode number, if required. Mention the name of the producer or producing company, the country of origin, and the date of broadcast of the episode in the originating country in parentheses.

- SUITS, Season 1, Episode 8 (USA Network, United States of America, August 11, 2011).



COMMERCIAL AUDIO RECORDINGS AND PODCASTS

Mention the name of the primary artist or host followed by the name of the podcast, when applicable, in small caps in parentheses. Then state the title of song or the podcast in italics. Mention the name of the recording or publishing studio in small caps. Mention the year/date of release. If available, insert the URL and the date when it was last visited in parentheses.

- Ryan Faulkner-Hogg (SPOTIFY), *Russian Demographics & Current State of Ukraine War*, THE GEOPOLITICS AND POWER PODCAST, December, 2023, available at <https://open.spotify.com/episode/58cCbeL0rzDXNwKNuTX2Pb?si=k8PajeTdRgWake0Gn4N0ig> (Last visited on January 30, 2024)



V. REPORTS

LAW COMMISSION REPORTS

Mention 'Law Commission of India' in small caps, and the name of the report in italics. Mention the report number and insert the page or the paragraph number, as applicable. Then mention the month and year of publication in parentheses.

- LAW COMMISSION OF INDIA, *Reforms in the Judiciary: Some Suggestions*, Report No. 230, 8 (January, 2009).
- LAW COMMISSION OF INDIA, *British Statutes Applicable to India*, Report No. 5, ¶11 (May, 1957).



COMMITTEES SET UP BY THE GOVERNMENT

Mention the name of either the chairman or the committee in small caps. Then mention the title of the report in italics. Insert the page or the paragraph number being relied upon. Mention the date when the report was published within parentheses. If the exact date is unavailable, then the month and year or just the year may be cited.

- JUSTICE J.S. VERMA COMMITTEE, *Report of the Committee on Amendments to Criminal Law*, 66 (January 23, 2013).



FIVE-YEAR PLANS

Mention the name of the body in small caps. Mention the name of the five-year plan in italics followed by the years in parentheses. Mention the chapter number. Insert the paragraph number being relied upon.

- PLANNING COMMISSION, *Third Five-Year Plan (1961-1966)*, Chapter 29, ¶24.



NGO REPORTS

Mention the name of the NGO in small caps. Mention the title of the report in italics. Then insert the page or the paragraph number being relied upon. Mention the date when the report was published. If accessing the report online, mention the URL and the date when it was last visited in parentheses.

- PEOPLE'S UNION FOR CIVIL LIBERTIES, *Custodial Death by Design*, 6 (August, 2006).
- PEOPLE'S UNION FOR CIVIL LIBERTIES, *Custodial Death by Design*, ¶10, (August, 2006), available at http://www.pucl.org/major_reports/Custodial_Death_by_Design_Chattisgarh_2006.pdf (Last visited on February 3, 2014).



REPORTS BY INDUSTRY BODIES AND LOBBY GROUPS

Mention the name of the industry group along with abbreviation in parentheses. Then state the name of the author (if available). Mention the title of the report in italics. Mention the page or the paragraph number followed by the date when the report was published within parentheses. If accessing the report online, also mention the URL and the date when it was last visited in parentheses.

- CONFEDERATION OF INDIAN INDUSTRIES ('CII'), *Report on Analysis on Resource Use Management of Small-Scale Industries in Adoption of Recommended Technologies-Auto Component Sector*, ¶7 (January 3, 2014).
- FEDERATION OF INDIAN CHAMBERS OF COMMERCE & INDUSTRY ('FICCI'), Vikram Singh Mehta, *Energy Policy: Redesign the Decision-Making Architecture*, 8 (December 31, 2013) available at <http://www.ficci.com/publication-page.asp?spid=20352> (Last visited on February 3, 2014).



NATIONAL CENSUS

Mention the office of the person issuing the census in small caps. Mention the category in which the said census falls. Then mention the title of the document in italics. Mention the page number. Then mention the year of the said census, and the name of the country for which the census has been undertaken in parentheses.

- OFFICE OF THE REGISTRAR GENERAL & CENSUS COMMISSIONER, Population Enumeration Data, *Disabled Population by type of Disability, Age & Sex*, 32 (2011 Census Data, India).



GOVERNMENT STATISTICS

Mention the name of the government department in small caps. Mention the name of sub-department/body issuing/conducting the statistics (if applicable). Mention the law governing the field. Then mention the title of the report in italics. Mention the year of publication in parentheses.

- MINISTRY OF HOME AFFAIRS, National Crime Records Bureau, Indian Penal Code, 1860, *Cases Registered & Their Disposal Under Dowry Deaths during 2001-02* (2004).



COMMENTS TO REPORTS

Mention the individual or body making the comments in small caps. Mention the title of the comments to the report in italics. Mention the page or the paragraph number if available. Mention that the comments are ‘in response to solicitation of comments’, in italics, on the report. Mention the year in parentheses. If the comments are available online, provide the URL and the date when it was last visited in parentheses.

- ARUN SHARMA, *A Critique of SEBI's Consultative Paper*, 8, in response to solicitation of comments on SEBI's Draft Proposal on Buyback of Shares (2012).

- NATIONAL UNIVERSITY OF JURIDICAL SCIENCES, *Comments on Draft Competition Policy*, ¶1.2, in response to solicitation of comments on National Competition Policy, 2011, available at <https://images.assettype.com/barandbench/import/2011/08/Comment-on-Draft-National-Competition-Policy.pdf> (Last visited on May 12, 2023).



REPORTS OF PARLIAMENTARY COMMITTEES

Mention the name of the Parliamentary Committee in small caps. Then mention the session number. Mention the title of the report in italics followed by the report number in words. Mention the paragraph number. Then mention the date of publication in parentheses. If the report is available online, provide the URL and the date when it was last visited in parentheses.

- STANDING COMMITTEE ON URBAN DEVELOPMENT, Fifteenth Lok Sabha, *Report on The Street Vendors (Protection of Livelihood & Regulation of Street Vending) Bill, 2012*, Twenty-Third Report, ¶3.1.1 (March, 2013).
- STANDING COMMITTEE ON URBAN DEVELOPMENT, Fifteenth Lok Sabha, *Report on The Street Vendors (Protection of Livelihood & Regulation of Street Vending) Bill, 2012*, Twenty-Third Report, ¶3.1.1 (March, 2013) available at <http://www.prsindia.org/uploads/media/Street%20Vendors%20Bill/SCR%20on%20Street%20Vendors%20Bill.pdf> (Last visited on February 5, 2014).



ANNUAL REPORTS OF GOVERNMENT BODIES OR GOVERNMENTAL DEPARTMENTS

Mention name of the government body or department in small caps. Mention the title of the report along with the year in italics. Insert the page number being relied upon.

- PRESS COUNCIL OF INDIA, *Annual Report 2011-2012*, 40.
- MINISTRY OF LABOUR AND EMPLOYMENT, *Annual Report 2012-2013*, 42.



NATIONAL COMMISSION TO REVIEW THE WORKING OF THE CONSTITUTION

Mention the name of the report. Mention the volume number, followed by the book number (if applicable). Then mention the paragraph number, followed by the year within parentheses.

- Report of the National Commission to Review the Working of the Constitution, Vol. 2, Book 1, ¶5.4.1 (2002).



REPORT OF ADVISORY BODIES

Mention name of the advisory body in small caps. Mention title of the report in italics. Insert the page number being relied upon. Mention the month and year of publication in parentheses. If the report is available online, provide the URL and the date when it was last visited in parentheses.

- NATIONAL ADVISORY COUNCIL, *Report for the Period June 2010*, 5-11 (May, 2012) available at http://nac.nic.in/pdf/en_report_june2010_july2013.pdf (Last visited on May 12, 2023).



ENQUIRY COMMITTEES

Mention name of the committee in small caps. Mention the title in italics. Mention the page number. Then mention the year in parentheses.

- JUSTICE NANAVATI COMMISSION OF INQUIRY, *1984 Anti-Sikh Riots*, 30-33 (2005).



VI. DOCUMENTS RELATED TO COMPANIES

ARTICLES OF ASSOCIATION OF A COMPANY/BODY CORPORATE

Mention the name of the company or corporate body. Insert the phrase 'Articles of Association' in italics. Then pin-cite the Article number with the prefix 'Art.'. Mention the date, if any, within parentheses. Lastly, mention the URL and the date when it was last visited in parentheses.

- Indian Performing Rights Society, *Articles of Association*, Art. 5 (March 1, 1995) available at <https://www.iprs.org/wp-content/uploads/2019/05/IPRS-ARTICLES-OF-ASSOCIATION-AMENDED-AS-ON-03.08.2018.pdf> (Last visited on May 12, 2023).
- Tata Power Company Limited, *Articles of Association*, Art. 7 (April 28, 2022) available at <https://www.tatapower.com/pdf/aboutus/MoA-AoA.pdf> (Last visited on May 12, 2023).



MEMORANDUM OF ASSOCIATION

Mention the name of the company. Then insert the phrase 'Memorandum of Association' in italics. State the clause number within the MOA with the prefix 'Cl.'. Mention the date, if available, within parentheses. Lastly, mention the URL and the date on which it was last visited in parentheses.

- Indian Performing Rights Society, *Memorandum of Association*, Cl. 5 (March 1, 1995) available at <https://iprs.org/wp-content/uploads/2018/09/Memorandum-ofAssociation1.pdf> (Last visited on May 12, 2023).
- Tata Power Company Limited, *Memorandum of Association*, Art. 7 (April 28, 2022) available at <https://www.tatapower.com/pdf/aboutus/MoA-AoA.pdf> (Last visited on May 12, 2023).



NOTICE OF MEETINGS (SHAREHOLDERS/ BOARD MEETINGS)

Mention the name of the company. Then state the title of the notice in italics. Mention the date of publication. Finally, mention the URL and the date on which it was last visited in parentheses.

- Tata Motors Ltd., *Notice*, May 29, 2013, available at <https://www.tatamotors.com/investors/financials/68-ar-html/notice.html> (Last visited on February 5, 2014).



ANNUAL REPORT OF COMPANY

Mention the name of the company concerned. Then mention the title of the annual report in italics followed by the page number being relied upon. Finally, mention the URL and the date on which it was last visited in parentheses.

- Tata Consultancy Services, *Annual Report 2011-12*, 320, available at http://www.tcs.com/investors/Documents/Annual%20Reports/TCS_Annual_Report_2012-2013.pdf (Last visited on February 5, 2014).



MINUTES

Mention name of the company which conducted the meeting. Then state the type of meeting, in italics. Mention the date of the meeting prefixed with the phrase 'held on'. Finally, mention the URL and the date on which it was last visited in parentheses.

- Tata Consultancy Services, *Minutes of the Board of Director's Meeting* held on July 12, 2011, available at <http://www.thecoastalsociety.org/pdf/minutes/071211TCSBoardMeetingMinutes.pdf> (Last visited on February 5, 2014).



RESOLUTIONS

Mention the name of the company. State the nature of the resolution in italics. Then mention the resolution number prefixed with the phrase 'Res. No.'. Finally, mention the date on which the resolution was passed in parentheses.

- Mukand Limited, *Special Resolution*, Res. No. 550 (September 18, 2013).



DISCLOSURES OR DRAFT LETTERS SUBMITTED TO REGULATORY AUTHORITIES, STOCK EXCHANGES, ETC.

Mention the name of the company. State the title of disclosure in italics. Then state the name of the authority or regulator in italics prefixed by the phrase 'submitted to'. Then mention the page number. State the date in parentheses. Finally, mention the URL and the date on which it was last visited in parentheses.

- Mukand Limited, *Draft Letter of Offer for Rights Issue* submitted to *Securities & Exchange Board of India ('SEBI')*, 80 (September 18, 2013) available at <http://www.sebi.gov.in/sebiweb/home/list/3/16/13/0/Draft-Letters-of-Offer-filed-with-SEBI> (Last visited on February 5, 2014).
- Adani Ports & Special Economic Zones Limited, *Red Herring Prospectus* submitted to *Registrar of Companies ('ROC')*, 66 (May 31, 2013) available at <http://www.sebi.gov.in/sebiweb/home/list/3/15/11/0/Red-Herring-Documents-filed-with-ROC> (Last visited on February 5, 2014).



VII. LEGISLATIVE & OFFICIAL PROCEEDINGS

CONSTITUENT ASSEMBLY DEBATES

Mention 'Constituent Assembly Debates' in small caps followed by the book number and then the date. Mention 'speech by' in italics and then the name of the speaker in small caps. Insert the page number and then the year of publication in parentheses.

For the online version, omit the book number and year of publication. Instead, mention the page number if available and then the URL. Then mention in parentheses the date on which it was last visited.

- CONSTITUENT ASSEMBLY DEBATES, Book No. 1, December 13, 1946, *speech by* PANDIT JAWAHARLAL NEHRU, 60 (1999).
- CONSTITUENT ASSEMBLY DEBATES, December 13, 1946, *speech by* PANDIT JAWAHARLAL NEHRU, 60, available at <http://parliamentofindia.nic.in/ls/debates/vol1p5.htm> (Last visited on February 27, 2014).



PARLIAMENTARY QUESTIONS OR SPEECHES

Mention the name of the House in small caps. State the title of the session in italics. Mention the page number. Mention the session number prefixed by the phrase 'Session No.'. Then mention the date of the session. Mention the nature of intervention and the name of the speaker in italics. Finally mention the URL and the date it was last visited in parentheses.

- RAJYA SABHA, *The Prohibition of Employment as Manual Scavengers and their Rehabilitation Bill, 2013*, 101, Session No. 229, September 7, 2013, *comments by Shri D. Raja* available at http://rsdebate.nic.in/bitstream/123456789/625956/2/PD_229_07092013_p89_p121_9.pdf#search=null 2013 09 07 (Last visited on February 24, 2014).



PARLIAMENTARY DEBATES

Mention the name of the House in small caps. State the title of the session in italics. Insert the page number being relied upon. Then mention the session number prefixed by the phrase 'Session No.'. Mention the date of session. Mention the URL and the date when it was last visited in parentheses.

- RAJYA SABHA, *The Prohibition of Employment as Manual Scavengers and their Rehabilitation Bill, 2013*, 96, Session No. 229, September 7, 2013, available at http://rsdebate.nic.in/bitstream/123456789/625956/2/PD_229_07092013_p89_p121_9.pdf#search=null 2013 09 07 (Last visited on February 24, 2014).



MINUTES OF MEETINGS OF OFFICIAL BODIES

Mention the name of the department. State the minutes of the type of meeting in italics. Then state the date. Mention the URL and the date when it was last visited in parentheses.

- Ministry of Corporate Affairs, *Minutes of the 26th Meeting of the Coordination and Monitoring Committee on Vanishing Companies*, November 20, 2012, available at http://www.mca.gov.in/Ministry/vanish/Minutes_of_the_26th_Meeting_CMC.pdf (Last visited on February 27, 2014).



VIII. MISCELLANEOUS

ONLINE MATERIALS

Mention the name of the author of the material. Mention the title in italics as stated on the webpage. Then mention the name of the platform in small caps. Insert the date of publication, if available. Mention the relevant page number of the document, if available. Then mention the URL and the date when it was last visited in parentheses.

Where author information is not available, begin the citation with the name of the platform in small caps. If no clear title is discernible then cite the title as shown in the title bar of the web browser.

- Girish Kuber, *SC Verdict on Maharashtra Political Crisis: The Apex Court Draws Red Lines*, THE INDIAN EXPRESS, March 12, 2023, available at <https://indianexpress.com/article/opinion/columns/sc-verdict-maharashtra-political-crisis-8604405/> (Last visited on May 13, 2023).
- WORLD HEALTH ORGANISATION, *About WHO*, available at <https://www.who.int/about> (Last visited on May 13, 2023).



VIDEOS

Mention the name of the publisher/maker of the video. Mention the title of the video in italics. Mention the title of the hosting website in small caps (if the host is different from the publisher/maker). Mention the date of publication. Insert the URL and the date when it was last visited in parentheses.

- Universal Pictures, *Oppenheimer/New Trailer*, YOUTUBE, May 8, 2023, available at <https://www.youtube.com/watch?v=uYPbbksJxIg> (Last visited on May 12, 2023).



E-MAIL

Mention 'E-mail from' in italics, followed by the name of the sender. State the designation or affiliation of the sender, if any. Mention 'to' in italics, followed by the name of recipient. State the designation or affiliation of the recipient, if any. Mention 'dated', in italics, followed by the date when the email was sent.

- *Email from* Editorial Board, NUJS Law Review *to* Mr. Sumeet Malik, Director, EBC Publishing Pvt. Ltd. *dated* July 26, 2011.



LETTERS

Mention 'Letter from' in italics followed by the name of the sender. State the designation or affiliation of the sender, if any. Mention 'to' in italics, followed by the name of recipient. State the designation or affiliation of the recipient, if any. Mention 'dated' in italics followed by the date. If not available online, mention 'on file with the author(s)' in parentheses. If available online, state the URL and the date when it was last visited in parentheses.

- *Letter from* the Editorial Board, NUJS Law Review *to* Mr. Sumeet Malik, Director, EBC Publishing Pvt. Ltd. *dated* July 26, 2011 (on file with the authors).
- *Letter from* Upendra Baxi et al. *to* the Chief Justice of India *dated* September 16, 1979, available at <http://pldindia.org/wp-content/uploads/2013/03/Open-Letter-to-CJI-in-the-Mathura-Rape-Case.pdf> (Last visited on April 4, 2012).



PRESS RELEASES

Mention 'Press Release'. Mention the name of the body or institution in small caps. Mention the title of the press release in italics. State the date. Mention the URL and the date when it was last visited in parentheses.

- Press Release, NEWS BROADCASTER'S ASSOCIATION, NBDA *Condemns the IT Surveys Conducted at the Offices of BBC in India*, February 14, 2023, available at https://www.nbdanewdelhi.com/assets/uploads/pdf/107_PRESS_RELEASE_14_2_23.pdf (Last visited on May 12, 2023).



MEMORANDUMS

Mention 'Memorandum from' in italics. Then mention the party sending the memorandum. State the designation or affiliation of the sender, if any. Mention 'to' in italics, followed by the name of recipient. State the designation or affiliation of the recipient, if any. Then state the date of the memorandum within parentheses. In parentheses mention 'on file with author'.

- *Memorandum from* the NUJS Law Review Board *to* the Vice Chancellor, NUJS, Kolkata (September 30, 2008) (on file with author).



SPEECHES AND LECTURES

State the name in small caps. Mention the designation of the person delivering the speech/lecture. Then mention the description of the speech/lecture in italics. Mention the event for which the speech/lecture was delivered and the date on which it was delivered in parentheses.

- ANIL DAS, Chairman, Federal Relations Committee, *Keynote Address: Basic Structure of the Constitution* (NUJS Law Review Symposium, March 2, 2008).



INTERVIEWS

To be referred for only interviews conducted by the author(s). For interviews conducted by a person other than the author(s), refer to the relevant citation standard for online resources, videos, amongst others, as applicable.

Mention the name of the interviewee preceded by the phrase ‘Interview with’ in italics. Then mention the place and the date of the interview in parentheses. State that the interview is ‘on file with the author(s)’ in parentheses.

- *Interview with* Upendra Baxi (Kolkata, January 23, 2024) (on file with authors).



SOCIAL MEDIA POSTS

Mention the name of the author. When citing tweets, mention the Twitter handle after the author’s name in parentheses. Then mention the title of the post. When the title of the post is not available, insert “first three words of the post ... last word” in italics. Mention the name of the social media platform in small caps. Then mention the date on which the post was published. Mention the URL and the date when it was last visited in parentheses.

- National University of Juridical Sciences, Kolkata, “*We congratulate ... Trilegal*”, LINKEDIN, October 10, 2023, available at https://www.linkedin.com/posts/nujskolkata_newpartners-legalnews-promotions-activity-7116324837249204224-K5aW/?utm_source=share&utm_medium=member_desktop (Last visited on January 25, 2024).
- Arundhati Katju, (@arundhatikatju), “*The Indian Psychiatric ... person*”, TWITTER, May 19, 2020, available at <https://twitter.com/arundhatikatju/status/1262613469783658496> (Last visited on May 25, 2020).



INTERNATIONAL MATERIALS

I. UNITED NATIONS SOURCES

GENERAL ASSEMBLY RESOLUTIONS

Mention the title of the resolution. Mention the resolution number. Then mention the exact paragraph number referred to. Mention the United Nations document number, if available. Last mention the date of adoption in parentheses.

- Aggression against Ukraine, G. A. Res. ES-11/1, ¶11, U.N. Doc. A/RES/ES-11/1 (March 18, 2022).
- Universal Declarations of Human Rights, G. A. Res. 217A, ¶4, U.N. Doc. A/810 (December 12, 1948).



SECURITY COUNCIL RESOLUTIONS

Mention the Security Council Resolution number. Mention the paragraph number referred to. Mention the resolution number followed by the date adopted in parentheses.

- S. C. Res. 508, ¶9, U.N. Doc. S/RES/508 (June 5, 1982).



UNITED NATIONS GENERAL ASSEMBLY SIXTH COMMITTEE

Mention the committee's name followed by the session number in parentheses. Then mention the title of the document in italics. Insert the specific paragraph number being relied upon. State the document number followed by the date of publication in parentheses.

- U. N. G. A. Sixth Committee (78th Session), *Report of the International Law Commission on the Work of its Seventy-Third and Seventy-Fourth Sessions*, ¶2, U.N. Doc. A/C.6/78/L.21 (November 13, 2023).



UNITED NATIONS SECRETARY GENERAL AND OTHER AUTHORITIES

Mention the name of the drafting authority followed by the title of the document in italics. Insert the specific paragraph number being relied upon. Subsequently, mention the document number followed by date of enactment in parentheses.

- U. N. Secretary-General, *Conclusions and Recommendations of Special Procedures: Human Rights Council: Report of the Secretary-General*, ¶45, U.N. Doc. A/HRC/55/19 (December 20, 2023).



UNITED NATIONS COMMISSION ON HUMAN RIGHTS

Mention the name of the drafting authority 'U. N. Commission on Human Rights' followed by the title of the document in italics. Insert the specific paragraph number being relied upon. Subsequently, mention the document number followed by the date of publication in parentheses.

- U. N. Commission on Human Rights, *Report of the United Nations High Commissioner for Human Rights on Progress in the Implementation of the Recommendations Contained in the Study on the Human Rights of Persons with Disabilities*, ¶10, U.N. Doc. A/HRC/4/75 (January 17, 2007).



UNITED NATIONS HUMAN RIGHTS COUNCIL

Mention the name of the authority 'U. N. Human Rights Council' followed by the title of the document. Insert the specific paragraph number being relied upon. Subsequently, mention the resolution number, if available, and the document number followed by the date of publication in parentheses.

- U. N. Human Rights Council, *Institution-building of the United Nations Human Rights Council*, ¶4, H.R.C. Res. 5/1, U.N. Doc. A/62/53 (June 18, 2007).



UNITED NATIONS SPECIAL RAPPORTEURS AND REPRESENTATIVES

Mention the specific designation of the special rapporteur/representative followed by the title of the document. Insert the specific paragraph number being relied upon. Subsequently, mention the document number followed by the date of publication in parentheses.

- Special Rapporteur on the Rights of Indigenous People, *Green Financing – A Just Transition to Protect the Rights of Indigenous Peoples*, ¶7, U.N. Doc. A/HRC/54/31 (July 21, 2023).



REPORTS FROM CONFERENCES

Mention the title of the conference followed by the date(s) on which the conference was held. Mention the title of the report in italics. Insert the specific paragraph number being relied upon. Mention the document number followed by the date of publication in parentheses.

- World Conference on Human Rights, June 14–25, 1993, *Vienna Declaration and Programme of Action*, ¶37, U.N. Doc. A/CONF.157/23 (July 12, 1993).



OTHER UNITED NATIONS RESOLUTIONS, REPORTS, AND DOCUMENTS

Only covers documents of the United Nations that are not covered in the preceding entries.

Mention the name of the drafting authority followed by the title of the document. Insert the specific paragraph or the page number being relied upon, preferably the former when available. Subsequently, mention the document number followed by the date of publication in parentheses.

- Economic and Social Council, *Promoting the Rights of Persons with Disabilities and Strengthening the Mainstreaming of Disability in the Implementation of the 2030 Agenda for Sustainable Development*, ¶9, U.N. Doc. E/RES/2017/12 (August 10, 2017).

- International Law Commission, *Report of the International Law Commission on Seventy-Third Session*, ¶135, U.N. Doc. A/77/10 (August 12, 2022).
- Committee on the Rights of Persons with Disabilities, *General Comment No. 6 (2018) on Equality and Non-discrimination*, ¶15, U.N. Doc. CRPD/C/GC/6 (April 26, 2018).



II. INTERNATIONAL DECISIONS

INTERNATIONAL COURT OF JUSTICE AND PERMANENT COURT OF INTERNATIONAL JUSTICE DECISIONS

Mention the name of the case. In parentheses, mention the name of the parties in short form. In case of advisory opinion, mention the name of the organisation or institution requesting the opinion. State the description of the document (judgment on merits/jurisdiction/admissibility, order for provisional measure, advisory opinion, document submitted by a party, dissenting opinion, separate opinion, transcript of oral proceedings, etc.).

Mention the date on which the specific order/judgement was rendered or the document was published. Mention the relevant case citation for ICJ and PCIJ cases. Insert the specific paragraph or the page number being relied upon, preferably the former wherever available.

- *Diversion of Military and Paramilitary Activities in and Against Nicaragua* (Nicar. v. U.S.A.), Judgment on Merits, June 27, 1986, I.C.J. Rep. 14, ¶190.
- *Legal Consequences of the Construction of a Wall in the Occupied Palestinian Territory* (United Nations General Assembly), Advisory Opinion, July 9, 2004, I.C.J. Rep. 136, ¶14.
- *Gabčíkovo- Nagymaros Project* (Hun. v. Slov.), Memorial of the Republic of Hungary, May 2, 1994, I.C.J. Rep. 7, ¶3.25.
- *The Case of the S. S. Lotus* (Fra. v. Turk.), Judgment No. 9, September 7, 1927, P.C.I.J. Ser. A.-No. 10, 27.



INTERNATIONAL CRIMINAL COURT

Mention the name of the case followed by the name of the chamber rendering the decision in parentheses. Then mention the description of the document and the date on which the document was published. State the case number along with the name of the court. Insert the specific paragraph or page number being relied upon, preferably the former wherever available.

- The Prosecutor v. Jean-Pierre Bemba Gombo (Trial Chamber III), Decision, October 10, 2014, ICC-01/05-01/08, ¶43.



INTERNATIONAL CRIMINAL TRIBUNALS FOR THE FORMER YUGOSLAVIA AND RWANDA

Mention the name of the case followed by the name of the chamber rendering the decision in parentheses. Then mention the description of the document, followed by the relevant date of publication. Mention the case number with the name of the tribunal. Insert the specific paragraph or page number being relied upon, preferably the former wherever available.

- Prosecutor v. Duško Tadic (Appeals Chamber), Judgment, July 15, 1999, ICTY-94-1-A, ¶65.
- Aloys Sba v. Prosecutor (Appeals Chamber), Judgement, November 27, 2007, ICTR-01-76-A, ¶57.



NUREMBERG TRIBUNAL

Mention the name of the tribunal followed by the name of the parties in parentheses in short form. Then mention the description of the document. Insert the official IMT citation and the page number relied upon separated by a comma.

- International Military Tribunal, Nuremberg (Fra. and Ors. v. Hermann Göring and Ors.), Judgment and Sentences, (1946) 22 I.M.T. 203, 231.



COURT OF JUSTICE OF THE EUROPEAN UNION

Mention the name of the case followed by the case number and the date on which the judgment was published. Insert the short form ‘Ct. J. E.U.’ in parentheses. Pin-cite the relevant paragraph or page number, preferably the former wherever available.

- Noah Clothing v. EUIPO, Case T-562/22, January 24, 2024 (Ct. J. E.U.) ¶21.



EUROPEAN COURT OF HUMAN RIGHTS

Mention the name of the case followed by the application number and the date on which the judgment was published. Insert the short form ‘E.C.H.R.’ in parentheses. Insert the specific paragraph or page number being relied upon, preferably the former wherever available.

- Altuğ Taner Akçam v. Turkey, Application No. 27520/07, January 25, 2012 (Eur. Ct. H.R.) ¶47.



AFRICAN COMMISSION ON HUMAN AND PEOPLE’S RIGHTS

Mention the name of the case followed by the official citation and the date on which the document was published. In parenthesis, insert the short for ‘A.C.H.P.R.’. Insert the specific paragraph or page number being relied upon, preferably the former wherever available.

- George Iyanyori Kajikabi v. The Arab Republic of Egypt, Communication 344/07, October 20, 2021 (A.C.H.P.R.) ¶16.



AFRICAN COURT ON HUMAN AND PEOPLE’S RIGHTS

Mention the name of the case followed by the description of the document. Mention the date on which the document was published. Then mention the application number. Insert the short form ‘A. Ct. H.P.R.’. Insert the specific paragraph or page number being relied upon, preferably the former wherever available.

- Landry Angelo Adalakoun v. Republic of Benin, Rulings (Jurisdiction and Admissibility), December 3, 2023, Application No. 012/2021 (A. Ct. H.P.R.) ¶39.



INTER-AMERICAN COURT OF HUMAN RIGHTS

Mention the name of the case followed by the description of the document. State the date on which the document was published. Then mention the series number. Insert the short form 'IA. Ct. H.R.' in parentheses. Insert the specific paragraph or page number being relied upon, preferably the former wherever available.

- Kimel v. Argentina, Merits, Reparations and Costs, May 2, 2008, Series C No. 177 (IA. Ct. H.R.) ¶11.



INTER-AMERICAN COMMISSION OF HUMAN RIGHTS

Mention the name of the case followed by the description of the document. State the date on which the document was published. Then mention the case and the report number. Insert the short form 'I.A.C.H.R.' in parentheses. Insert the specific paragraph or page number being relied upon, preferably the former wherever available.

- Oswaldo José Payá Sardiñas v. Cuba, Admissibility and Merits Report, June 9, 2023, Case 14.196, Report No. 83/23 (I.A.C.H.R.) ¶51.



INTERNATIONAL TRIBUNAL FOR THE LAW OF SEAS

Mention the name of the case followed by the name of the parties in short form in parentheses. State the description of the document and the date on which it was published. Mention the details under the I.T.L.O.S. Report. Insert the specific paragraph or page number being relied upon, preferably the former wherever available.

- The "Enrica Lexie" Incident (Ita. v. Ind.), Order on Provisional Measures, August 24, 2015, I.T.L.O.S. Reports 2015, 182, ¶74.



WTO PANEL AND APPELLATE BODY MATERIALS

Mention whether the report is by the Panel or the Appellate Body. Then mention the full name of the report followed by the date of publication in parentheses. Mention the number of the WTO document. Insert the specific paragraph or page number being relied upon, preferably the former wherever available.

- Panel Report, Republic of Korea - Restrictions on Imports of Beef - Complaint by Australia (November 7, 1989), WTO Doc. L/6504 - 36S/202, ¶19.



GENERAL AGREEMENT ON TARIFFS AND TRADE PANEL DECISIONS

Mention whether the report is by the Panel or the Appellate Body. Then mention the full name of the report, followed by the date in parentheses. Mention the number of the WTO document. Insert the specific paragraph or page number being relied upon, preferably the former wherever available.

- GATT Panel Report, Japan - Restrictions on Imports of Certain Agricultural Products (February 2, 1988), L/6253, GATT B.I.S.D. (35th Supp.) ¶5.2.2.



INTERNATIONAL LABOUR ORGANISATION RECOMMENDATIONS

Mention the name of the case along with the case number in parentheses. Then mention the description followed by the date of publication. Insert the report number. Insert the specific paragraph or page number relied upon, preferably the former wherever available.

- Colombia (Case No. 1787), Effect Given to the Recommendations of the Committee and the Governing Body, October, 2017, Report No. 383, ¶34.



PERMANENT COURT OF ARBITRATION

Mention the name of the case. In parentheses, mention the name of the parties in short form. Then state the description of the document followed by the date of publication. Mention the case number. Insert the specific paragraph or page number being relied upon, preferably the former wherever available.

- Indus Waters Treaty Arbitration (Pak. v. Ind.), Award on the Competence of the Court, July 6, 2023, P.C.A. Case No. 2023-01, ¶313.



IRAN – UNITED STATES CLAIMS TRIBUNAL

Mention the names of the parties followed by the description of the document. Then mention the date on which the award was published. State the award number. Insert the specific paragraph or page number being relied upon, preferably the former wherever available.

- Watkins-Johnson Company and Watkins-Johnson Limited v. Islamic Republic of Iran and Bank Saderat Iran, Interim Award, May 26, 1983, ITM19-370-2, 4.



INTERNATIONAL CENTRE FOR SETTLEMENT OF INVESTMENT DISPUTES ('ICSID')

Mention the case name followed by the description of the document. Then state the date of publication. Mention the ICSID case number. Insert the specific paragraph or page number being relied upon, preferably the former wherever available.

- E.ON SE, E.ON Finanzanlagen GmbH and E.ON Iberia Holding GmbH v. Kingdom of Spain, Final Award, January 18, 2024, ICSID Case No. ARB/15/35, ¶21.



OTHER INTERNATIONAL ARBITRATION DECISIONS

Mention the name of the parties and the name of the relevant court/tribunal in parentheses. State the description of the document followed by the date of publication. Mention the case number. Insert the specific paragraph or page number being relied upon, preferably the former wherever available.

- The East Cement for Investment Company v. The Republic of Poland (ICC International Court of Arbitration), Partial Award, August 26, 2011, Case No. 16509/JHN, ¶32.



OTHER INTERNATIONAL ADJUDICATORY BODY DECISIONS

Mention the name of the parties followed by the name of the adjudicatory body in parentheses. State the description of the document followed by the date of publication. Mention the case/document number. Insert the specific paragraph or page number being relied upon, preferably the former wherever available.

- Guillermo Brown v. The Secretary-General of the United Nations (U.N. Administrative Tribunal), Judgment, December 11, 1953, Judgment/Case No. 50, ¶4.



III. TREATIES

TREATY AMONG THREE OR FEWER PARTIES

Mention the title of the treaty. Mention the parties to the treaty in parentheses in alphabetical order. State the date of adoption as well as the date of entry into force in parentheses. Then mention the international treaty source, followed by the specific provision relied upon prefixed by the phrase 'Art.', or the Preamble as applicable. If the treaty source is not available, insert the URL after pin-citing the specific provision, and the date on which it was last visited in parentheses.

- Convention for the Avoidance of Double Taxation and the Prevention of Fiscal Evasion with Respect to Taxes on Estates, Inheritances, and Gifts (U.S.A., Canada & Mexico) (adopted on November 24, 1978, entered into force on April 2, 1980) 32 U.S.T. 1935, Art. 4.
- Treaty between the Republic of Belarus and the Republic of India on Investments (India & Belarus) (adopted on September 24, 2018, entered into force on March 5, 2020) Art. 31 available at <https://investmentpolicy.unctad.org/international-investment-agreements/treaty-files/5724/download> (Last visited on January 24, 2024).



TREATY AMONG MORE THAN THREE PARTIES

Mention the title of the treaty. Then mention the international treaty source, preferably the United Nations Treaties Series citation, wherever available. In case the treaty was adopted through a United Nations General Assembly Resolution, mention the resolution number.

State the date of adoption, if applicable, as well as the date of entry into force in parentheses. Pin-cite the Article relied upon by using the prefix ‘Art.’, or the Preamble as applicable.

- The Vienna Convention on Diplomatic Relations, 500 U.N.T.S. 95 (adopted on April 18, 1961, entered into force on April 24, 1964) Art. 9.
- The Vienna Convention on the Law of Treaties, 1155 U.N.T.S. 331 (adopted on May 23, 1969, entered into force on January 27, 1980) Preamble.
- Universal Declaration of Human Rights, G. A. Res. 217A(III) (adopted on December 10, 1948) Art. 3.



TREATY CREATING A NEW ORGANISATION OR INSTITUTION

Mention the title of the treaty. Mention the date of signing in parentheses. Pin-cite the Article relied upon by using the prefix 'Art.', or the Preamble as applicable.

- Charter of the United Nations (signed on June 26, 1945) Art. 1(2).



IV. MISCELLANEOUS

FOREIGN CONSTITUTIONS

As far as possible, insert the name of all foreign Constitutions in small caps. This is followed by the phrase 'The Constitution of' and the name of the country to which the Constitution belongs. Mention the year in which the Constitution came into effect. Insert the Section, Article, or Clause depending on the convention for that particular Constitution.

Reference should be made using the abbreviations or symbols '§', 'Art.', or 'Cl.', as the case may be.

- GRUNDGESETZ, The Constitution of the Federal Republic of Germany, 1949, Art.1.



CASES OF FOREIGN JURISDICTIONS

Mention the name of the case followed by the relevant citation. Insert the specific paragraph or page number being relied upon, preferably the former wherever available. Then mention the name of the court in parentheses.

In case a particular jurisdiction does not use party one v. party two format, cite the case as cited by the relevant jurisdiction.

- Universal Pictures Co. v. Harold Lloyd Corp., 162 F.2d 354 (9th Cir. 1947) 360 (United States Court of Appeals for the Ninth Circuit).
- Balfour v. Balfour, [1919] 2 KB 571, 573 (Court of Appeals England and Wales).

- Nabolisa v. The Regional Court Magistrate, [2023] ZASCA 07, ¶15 (The Supreme Court of Appeals of South Africa).



STATUTES OF FOREIGN JURISDICTIONS

Mention the title of the statute. Ensure that the name of the statute is preceded by the article 'The'. Mention the year of enactment of the statute followed by the particular provision being relied upon. Mention the jurisdiction in parentheses. For mentioning the jurisdictions, commonly used abbreviations may be inserted.

- The Environmental Response, Compensation and Liability Act, 2000, §9621 (U.S.A.).



EUROPEAN UNION DIRECTIVES

Mention the directive number followed by the title in italics. Then mention the date on which the directive was published. Insert the citation as per the Official Journal of the European Union. Pin-cite the Article number relied on with the prefix 'Art.' or the Preamble as applicable.

- E.U. Directive 2019/1937, *Protection of Persons who Report Breaches of Union Law*, November 26, 2019, O. J. E. U. L-305/17, Art. 9.



REPORTS BY OTHER INTERNATIONAL BODIES

Mention the authors of the report, if available, followed by the body publishing the report in small caps. Then mention the title of the report in italics. State the date on which the report was published, and the report number, if available. Pin-cite the page number of the report. Insert the URL followed by the date when it was last visited in parentheses.

- Ahmad Ahsan et al., WORLD BANK, *ASEAN Integration Monitoring Report*, January 1, 2013, Report No. 83914, 31, available at <https://documents1.worldbank.org/curated/en/915081468234873037/pdf/839140WPOP14480Box0382116B00PUBLIC0.pdf> (Last visited on February 13, 2024).



PRESS RELEASES BY INTERNATIONAL ORGANISATIONS

Mention the phrase ‘Press Release’ followed by the authority issuing the press release in small caps. Then mention the title of the press release in italics. State the press release number followed by the date of publication. Insert the URL, if available, and the date when it was last visited in parentheses.

- Press Release, SECRETARY GENERAL, *Secretary-General Appoints Nahla Valji of Canada United Nations Resident Coordinator in Eritrea*, U.N. Press Release SG/A/2260, January 22, 2024, available at <https://press.un.org/en/2024/sga2260.doc.htm> (Last visited on January 25, 2024).



WTO AGREEMENTS

Mention the name of the agreement, followed by the date of enactment. Then mention the document number. Document number can be in United Nations Treaties Series or WTO format, but preferably the latter where available. Insert the specific Article relied upon with the prefix ‘Art.’.

- Dispute Settlement Rules: Understanding on Rules and Procedures Concerning the Settlement of Disputes, April 15, 1994, 1869 U.N.T.S. 401, Art. 4.
- Marrakesh Agreement Establishing the World Trade Organization, April 15, 1994, WTO Doc. LT/UR/2, Art. 3.



ARBITRAL RULES

Mention the title of the arbitral rules. Ensure that the name of the rules is preceded by the article 'The'. Insert the specific rule that is relied upon using the abbreviation 'R.'.

- The Singapore International Arbitration Centre Arbitral Rules, 2016, R. 5.2.



STYLE GUIDELINES



TITLE

[Times New Roman, 16 Points, Bold, All Caps, Centre Align]

*Name of Author(s)**

[Times New Roman, 14 Points, Italics, Centre Align, Separated by an Ampersand, followed by asterisk symbol (not italicised)]

Abstract Text

[Times New Roman, 11 Points, Italics, Justify]

I. HEADING LEVEL 1

[Times New Roman, 13 Points, All Caps, Centre Align, Left Indentation: 0 cms]

A. HEADING LEVEL 2

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1. HEADING LEVEL 3

[Times New Roman, 12 Points, Title Case, Small Caps, Left Align, Left Indentation: 1.27 cms]

a. Heading Level 4

[Times New Roman, 12 Points, Title Case, Underlined, Left Align, Left Indentation: 1.905 cms]

i. *Heading Level 5*

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Text

[Times New Roman, 12 Points, Justify, Line Spacing: 1 point, 1 inch or 2.54 cms indent on the first line]

Quotes

[Times New Roman, 12 Points, Justify, Line Spacing: 1 point, 0.5 inch or 1.27 cms indent on both sides for quotes exceeding fifty words]

Footnotes

[Times New Roman, 10 Points, Justify, Line Spacing: 1 point]



NUJS CITATION STANDARD PRIMER

The Constitution of India

The Constitution of India, 1950, Art. 21.

Municipal Statutes

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